

V

W.P(C)No. 429 OF 2001
ITEM No.11

Court No. 4

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(Civil) No.429/2001

VARGHESE KANNAMAPALLY AND ORS.

Petitioner (s)

VERSUS

GOVT. OF KERALA AND ORS.

Respondent (s)

With

SLP(C)No.4446-4447/2001 -- With prayer for interim relief and O/R

Date : 27/02/2004 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL
HON'BLE MR. JUSTICE ASHOK BHAN

For Petitioner (s) Mr. C.N. Sree Kumar, Adv.
Ms. ML. Shujatha, Adv.
Ms. Deepa S. Monappan, Adv.

For State: Mr. TLV. Iyer, Sr. Adv.
Mr. John Mathew, Adv.
Mr. K.R. Sasiprabhu, Adv.

For Respondent (s) Mr. CS. Rajan, Sr. Adv.
Mr. A. Raghunath, Adv.

UPON hearing counsel the Court made the following
O R D E R

Four weeks time is granted to the learned counsel for the State to file reply affidavit. The cases are adjourned.

(S. Thapar)
PS to Registrar

(Vijay Agarwal)
Court Master